

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH, BHOPAL**  
**O.A. No. 35/2023**

**IN THE MATTER OF:**

**RAJMAL GURJAR**

**...APPLICANT**

**Versus**

**STATE OF MADHYA PRADESH & ORS**

**....RESPONDENTS**

**INDEX**

<b>SR.</b>	<b>PARTICULARS</b>	<b>ANNEXURE</b>	<b>PAGE</b>
1.	Report on behalf of MP PCB in compliance of order dated 05.05.2025		1-3
2.	Order dated 03.12.2024 passed by Hon'ble Supreme Court of India in Civil Appeal no. 7788 of 2023	A-1	4-7
3.	Copies of MP PCB Letter dated 21.02.2025 and IECM Engineering Company Ltd. Letter dated 05.03.025	A-2	8-10
4.	Ambient Air Analysis Report dated 28.04.2025	A-3	11-12
5.	Water Analysis Report dated 26.04.2025	A-4	13
6.	Noise Monitoring Report dated 26.04.2025	A-5	14-15
7.	CTO granted to IECM Engineering Company Ltd.	A-6	16-21
8.	Proof of Service		22

Date: 01.07.2025

**Submitted by MPPCB:-  
through Counsel**

Place: Bhopal



**Adv. Parul Bhadoria**  
**Ph. No.: (+91)-8085977111;**  
**Email: parul.bhadoria04@gmail.com**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH, BHOPAL**

**O.A. No. 35/2023**

**IN THE MATTER OF:**

**RAJMAL GURJAR**

**...APPLICANT**

**Versus**

**STATE OF MADHYA PRADESH & ORS**

**....RESPONDENTS**

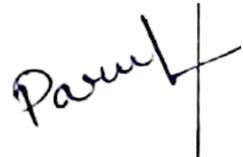
**REPLY ON BEHALF OF MADHYA PRADESH POLLUTION CONTROL**  
**BOARD IN COMPLIANCE OF ORDER DATED 05.05.2025 .**

1. That the present case was disposed off by the Hon'ble Tribunal vide order dated 26.09.2023. This order was challenged by respondent no. 12, IECM Engineering Private Limited before the Hon'ble Supreme Court of India in Civil Appeal No. 7788 of 2023. The Honb'ble Supreme Court of India has disposed off the civil appeal vide order dated 03.12.2024. A copy of the order is filed herewith and marked as **Annexure A-1**.
2. That in compliance of the above order the MP PCB had written to respondent no. 12 for deposit the compensation sum of Rs. Ten Lakh only vide letter dated 11.02.2025. The respondent no. 12 has duly deposited the compensation sum in the Environmental Compensation Fund of the Board on 05.03.2025. The relevant correspondence is filed herewith and marked as **Annexure A-2**.
3. That in compliance of order dated 05.05.2025 the MP PCB had conducted the sampling and accordingly Air, Water and Noise Analysis report have been prepared by the Board and filed herewith as **Annexure A-3, A-4 and A-5** respectively.

4. That the analysis results of these reports indicate that the respondent no. 12 is in compliance with the consent conditions issued by the Board. The copy of the Consent To Operate granted to IECM Engineering Private Limited is filed herewith and marked as **Annexure A-6**.
5. That the respondent Board further submits that in compliance of order dated 26.09.2023 passed by the Hon'ble Tribunal the restoration plan as prepared by the Central Pollution Control Board, MP PCB and District Collector, Betul in terms of the directions issued by the Hon'ble Tribunal has been duly submitted on the E-filing portal on 24.06.2025.
6. That the present report may be taken on record of the present case.

Date: 01.07.2025

**FILED BY MPPCB  
Through**



**BHOPAL**

**PARULBHADORIA**  
**Advocate for MPPCB**  
Ph.No.:(+91)-8085977111  
Email: parul.bhadoria04@gmail.com

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7788 OF 2023

ICEM ENGINEERING COMPANY PVT. LTD. . . . . APPELLANT(S)  
THROUGH ITS DIRECTOR

VERSUS

RAJAMAL GURJAR & ORS. . . . . RESPONDENT(S)

**O R D E R**

We have gone through the impugned judgment dated 26.09.2023 passed by the National Green Tribunal<sup>1</sup>, Central Zone at Bhopal, directing the appellant, ICEM Engineering Company Pvt. Ltd., to deposit ₹5 crores as interim compensation. The impugned judgment refers to the report of the Committee, which was appointed by the *ex parte* order dated 23.05.2023 passed by the NGT. The said report does make certain observations but also notices that the air, effluent and noise levels were within the prescribed limit.

This Court, while issuing notice in the present appeal, had directed the appellant, ICEM Engineering Company Pvt. Ltd. to deposit ₹2 crores in the Registry of this Court. A direction was also given to the Madhya Pradesh Pollution Control Board<sup>2</sup> to conduct a surprise inspection; to conduct periodic inspections (at least, once a month) of the appellant's factory; and to collect and

Signature Not Verified  
Digitally signed by  
Deepak Gujari  
Date: 2024.02.05  
17:43:47 IST  
Reason: I

2 “NGT”, for short  
“MPPCB”, for short

analyze samples of emissions, effluents, and noise. The MPPCB has filed an affidavit of compliance in this regard, as per which the appellant, ICEM Engineering Company Pvt. Ltd., is compliant with the statutory norms.

In these circumstances, we are of the opinion that the NGT was not justified in directing the appellant, ICEM Engineering Company Pvt. Ltd., to deposit interim compensation of ₹5 crores. The interim compensation was fixed as ₹5 crores and that too, without properly computing damages/costs, even if there were certain lapses, which were noticed in the report of the Committee to the effect that a red coloured effluent, generated against floor washing and washing of mixer in which explosive clad powder was prepared, was discharged in the open area without any treatment, that no septic tank/soak pit and no actual water sprinkler system were installed. As per the appellant, ICEM Engineering Company Pvt. Ltd., they are compliant, as has been repeatedly held in different reports.

In these circumstances, we delete the direction for payment of compensation/costs of ₹5 crores, and are inclined to remand the matter to the NGT to examine the issue as to whether and what compensation, if any, should be awarded keeping in mind the facts including the reports which have been referred to above.

At this stage, the learned Senior Advocate appearing for the appellant states that the appellant, ICEM Engineering Company Pvt. Ltd., would voluntarily deposit an amount of ₹10 lakhs with the MPPCB for improving and betterment of the environment and in order

to enable MPPCB undertake their policies and schemes.

We take the statement on record and also hold that the appellant, ICEM Engineering Company Pvt. Ltd., must comply and meet the prescribed norms and parameters.

₹2 crores deposited by the appellant along with accrued interest, if any, shall be refunded to them within a period of 8 weeks from today. ₹10,00,000/- (Rupees ten lakhs only) will be deposited by the appellant, ICEM Engineering Company Pvt. Ltd., with the MPPCB within a period of four weeks from the date ₹2 crores are refunded to them.

Recording the aforesaid, the impugned judgment is set aside and the appeal is allowed in the aforesaid terms.

Pending application(s), if any, shall stand disposed of.

.....CJI.  
(SANJIV KHANNA)

.....J.  
(SANJAY KUMAR)

NEW DELHI;  
DECEMBER 03, 2024.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO. 7788 OF 2023

ICEM ENGINEERING COMPANY PVT. LTD. . . . . APPELLANT(S)  
THROUGH ITS DIRECTOR

VERSUS

RAJAMAL GURJAR & ORS. . . . . RESPONDENT(S)

(IA No. 243562/2023 - EX-PARTE STAY, IA No. 243564/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 243567/2023 - EXEMPTION FROM FILING O.T., IA No. 243561/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 247785/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-12-2024 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s) Mr. Ajit Kumar Sinha, Sr. Adv.  
Mr. Saket Mone, Adv.  
Mr. Kush Chaturvedi, AOR  
Ms. Prerna Priyadarshini, Adv.  
Mr. Gaurav Adusumalli, Adv.  
Mr. Abhishek Salian, Adv.  
Mr. Naveen Soni, Adv.  
Mr. Syed Faraz Alam, Adv.  
Mr. Atharva Gaur, Adv.  
Mr. Aayushman Aggarwal, Adv.  
Mr. Shaurya Gupta, Adv.

For Respondent(s) Mr. Vikrant Pachnanda, AOR  
Mr. Mukuk Katyal, Adv.  
  
Mr. Raghav Sharma, Adv.  
Mr. Jaskirat Pal Singh, Adv.  
Mr. Pranjal Pandey, Adv.  
Mr. Salvador Santosh Rebello, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is allowed in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)  
AR-cum-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR

(signed order is placed on the file)



# ICEM ENGINEERING COMPANY PVT LIMITED

Factory Address: Village Ambhori Telsil Multai, Distt. Betul, Madhya Pradesh – 460 661

Reg. Off:- A-201, Floral Deck Plaza, Central M.I.D.C Road, Andheri (E), Mumbai – 400 093 CIN: - U27200MH1964PTC012994

NO. 20250305

Date:- 05.03.2025

To,  
Regional Office  
M. P. Pollution Control Board,  
In Front of Mullaji Petrol Pump,  
Parasia Road Chhindwara

Ref. No. 149 DT. 21-02-2025

Sub: Payment Conformation.

Dear Sir/Madam,

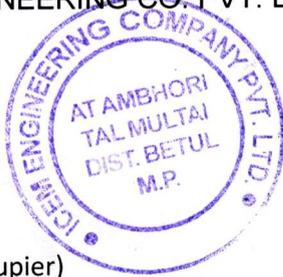
Please find enclosed the following payment has been transferred through RTGS UTR No. TJSBR32025022100046154 DT 21.02.2025, Amt. – 1,000,000/- (In word- Ten Lac Only)

We request to you kindly confirm the above same accordingly.

Thanking you

Yours faithfully.

For ICEM ENGINEERING CO. PVT. LTD.



*N.K. Pingale*

N.K. Pingale (Occupier)

At.: Ambhori, Tahsil : Multai,

Distt.: Betul, (M.P.)

M.No.: 9321356019

email: [nkp@icemgroup.com](mailto:nkp@icemgroup.com)

21-02-2025	RTGS/MEMBER SECRETAR/6310001200000043/PUNB0631000/ TJSBR32025022100046154	1109-1563799		1,000,000.00
------------	------------------------------------------------------------------------------	--------------	--	--------------

Mr. ICEM Engineering Co. Pvt. Ltd

*Pringla*

Director





REGIONAL OFFICE  
M.P. POLLUTION CONTROL BOARD



In Front of Mullaji Petrol Pump, Parasia Road Chhindwara Phone -07162-220311/12,  
E-mail-romppcbcwh@gmail.com, ropcb-chhindwara@mp.gov.in, Web www.mppcb.nic.in

No. 49...

Dated 21.12.2025

To,

The Occupier,  
ICEM Engineering Company Pvt. Ltd  
Multai, Betul

Sub : In Compliance of the order dated 03.12.2024 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 7788/2024 (ICEM Engineering Company Pvt. Ltd. Vs Rajmal Gurjar and Ors.)

Ref : 1. Order dated 03.12.2024 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 7788/2024 (ICEM Engineering Company Pvt. Ltd. Vs Rajmal Gurjar and Ors.)  
2. MP PCB Head Office letter no. 2675 dated 23.06.2022.

With regards to the order dated passed by the Hon'ble Supreme Court of India in Civil Appeal No. 7788/2024 (ICEM Engineering Company Pvt. Ltd, Vs Rajmal Gurjar and Ors.) wherein the Hon'ble Supreme Court had passed the following directions:

"At this stage, the learned Senior Advocate appearing for the appellant states that the appellant, ICEM Engineering Company Pvt. Ltd., would voluntarily deposit an amount of 10 lakhs with the MP PCB for improving and betterment of the environment and in order to enable MPPCB undertake their policies and schemes.

We take the statement on record and also hold that the appellant, ICEM Engineering Company Pvt. Ltd., must comply and meet the prescribed norms and parameters.  
2 crores deposited by the appellant along with accrued interest, if any, shall be refunded to them within a period of 8 weeks from today. 10,00,000/- (Rupees ten lakhs only) will be deposited by the appellant, ICEM Engineering Company Pvt. Ltd., with the MPPCB within a period of four weeks from the date 2 crores are refunded to them."

That in view of the above directions passed by the Hon'ble Supreme Court of India in the aforesaid matter you are requested to deposit the amount of 10,00,000/- (Rupees ten lakhs only) as directed. The said amount shall be deposited in the following account :-

Bank and Branch	Punjab national Bank, EPCO Branch
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

Kindly provide the details of the transaction to this office after compliance of the order.

Dr. K.N. Katare  
(REGIONAL OFFICER)

Copy to:-

1. SSO (Legal), MP PCB, Bhopal for information.
2. Finance Section, MP PCB, Bhopal for information & necessary action.

Dr. K.N. Katare  
(REGIONAL OFFICER)



## REGIONAL OFFICE

M.P. Pollution Control Board

In Front of Mullaji Petrol Pump, Parasia Road, Chhindwara

Phone – 07162-220311 E-mail – romppbcwh@gmail.com, ropcb-chhindwara@mp.gov.in, Web :- www.mppcb.nic.in



### Analysis Report of Air

#### Type : Ambient

- 1 Name : M/S ICEM Engineering Private Limited,
- 2 Address of the Unit : Village- Ambhori, Multai , Distt. Betul, M.P. 460661
- 3 Nature of Sample : AAR- Air Act (Routine), Inspection, Type : HOR
- 4 Sample Collected by & Analysed by : Suresh Saretha & Sanjay Rajpoot
- 5 Date & Time of Collection & Receipt : 26/04/2025
- 6 Date of Start & Completion of Analysis : 28/04/2025
- 7 Sampling Point : 100 mtr Away from Grinding Unit
- 8 Fuel : N.A.
- 9 APCM : Weather was Clear
- 10 Filter Paper No. : APR-08
- 11 Temperature on Collection : 38 & Vol. Absorbed media- 30.00
- 12 Volume-Gas- Passed : 621.60
- 13 Parameters : 03 & Operation time (minute) : 480.00

S.no.	Parameters	Unit	Test Method	Range of Testing	Result
1	Nox- Amb	MICRO/M <sup>3</sup>	IS:5182 (Part-6)	30-80 µg/M <sup>3</sup>	16.51
2	RSPM (PM <sub>10</sub> - Amb)	MICRO/M <sup>3</sup>	IS:5182 (Part-XXIII)	60-100 µg/M <sup>3</sup>	68.85
3	SO <sub>2</sub> - Amb	MICRO/M <sup>3</sup>	IS:5182 (Part-XXIII)	20-80 µg/M <sup>3</sup>	5.00

Sampler  
Suresh Kumar Saretha

Analysed /chemist  
Gyaneshwari Mahobiya

Lab Incharge  
Mr. Sanjay Rajpoot



## REGIONAL OFFICE

M.P. Pollution Control Board

In Front of Mullaji Petrol Pump, Parasia Road, Chhindwara

Phone – 07162-220311 E-mail – romppcbcwh@gmail.com, ropcb-chhindwara@mp.gov.in, Web :- www.mppcb.nic.in



### Analysis Report of Air

#### Type : Ambient

- 1 Name : M/S ICEM Engineering Private Limited,
- 2 Address of the Unit : Village- Ambhori, Multai , Distt. Betul, M.P. 460661
- 3 Nature of Sample : AAR- Air Act (Routine), Inspection, Type : HOR
- 4 Sample Collected by & Analysed by : Sanjay Rajpoot & Gyaneshwari Mahobiya
- 5 Date & Time of Collection & Receipt : 26/04/2025
- 6 Date of Start & Completion of Analysis : 28/04/2025
- 7 Sampling Point : 500 mtr Away from cladding Unit
- 8 Fuel : N.A.
- 9 APCM : Weather was Clear
- 10 Filter Paper No. : APR-08
- 11 Temperature on Collection : 39 & Vol. Absorbed media- 30.00
- 12 Volume-Gas- Passed : 604.80
- 13 Parameters : 03 & Operation time (minute) : 480.00

S.no.	Parameters	Unit	Test Method	Range of Testing	Result
1	Nox- Amb	MICRO/M <sup>3</sup>	IS:5182 (Part-6)	30-80 µg/M <sup>3</sup>	13.97
2	RSPM (PM <sub>10</sub> - Amb)	MICRO/M <sup>3</sup>	IS:5182 (Part-XXIII)	60-100 µg/M <sup>3</sup>	53.24
3	SO <sub>2</sub> - Amb	MICRO/M <sup>3</sup>	IS:5182 (Part-XXIII)	20-80 µg/M <sup>3</sup>	4.16

Sampler  
Suresh Kumar Saretha

Analysed /chemist  
Gyaneshwari Mahobiya

Lab Incharge  
Mr. Sanjay Rajpoot

**FORM - X**  
( See Rule - 31)  
**REPORT BY THE STATE BOARD ANALYST**

Report No. - 09/425  
Dated - 26/04/ 2025

I hereby certify that I **Amiya Ekka**, State Board Analyst duly appointed under sub - section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974 ) received on the 28<sup>th</sup> day of **April 2025** from Regional Officer, M. P. Pollution Control Board , Jabalpur ( M.P. ) , a treated water ETP cum STP outlet from **M/S ICEM Engg. Company Pvt. Ltd., Village Ambori, Tehsil Multai, Dist- Betul (MP)** for the analysis. The sample was in a condition fit for analysis reported below.

I further certify that I have analysed the aforementioned sample on **05/05/2025** and declare the result of analysis to be as follows :-

<u>Sr.No.</u>	<u>Parameter</u>	<u>Unit</u>	<u>Result</u>	<u>Method used for analysis</u>
1.	pH	-	7.63	By pH Meter
2.	Chloride	mg / l	108.9	By Argentometric Method
3.	Total Solids	mg / l	1434.0	By Gravimetric Method
4.	Dissolved solid	mg / l	1342.0	By Gravimetric Method
5.	Suspended Solids	mg / l	92.0	By Gravimetric Method
6.	B.O.D. ( 3 day's at 27°C )	mg / l	36.0	By B.O.D Incubator
7.	C.O.D.	mg / l	180.0	By Open Reflux Method

The Condition of the seals , fastening and container on receipt was proper.

Signed this 5<sup>th</sup> day of May 2025

Address :-

**AMIYA EKKA**  
Jr. Scientist.  
Regional Office  
M P Pollution Control Board  
Vijay Nagar, Jabalpur ( M.P.)

*Ami*  
(Amiya Ekka)  
**STATE BOARD ANALYST**  
**(Amiya Ekka)**  
Junior Scientist  
Regional Office  
M.P. Pollution Control Board  
Jabalpur

To,

Lab Incharge .  
Regional Office,  
M.P.Pollution Control Board,  
Jabalpur ( M.P.)



## REGIONAL OFFICE

M.P. Pollution Control Board

In Front of Mullaji Petrol Pump, Parasia Road, Chhindwara

Phone – 07162-220311 E-mail – romppbcwh@gmail.com, ropcb-chhindwara@mp.gov.in, Web :- www.mppcb.nic.in



M/S ICEM ENGINEERING PVT.LTD,VILLAGE – AMBHORI TEH.-MULTAI,DISTT.BETUL M.P 460661 (100 METER AWAY FROM GRINDING UNIT)							
Noise Level Meter				Date- 26/04/2025			
Make		LT Lutron					
Modal		SL-4011					
Serial No.		C90698					
Calibration Result of noise Level Meter							
Calibration		94 dB at 1000 Hz			114 dB at 1000 Hz		
Sr.	Time Duration	Sound Parameters (dBA)					
No.		Leq	L <sub>10</sub>	L <sub>50</sub>	L <sub>60</sub>	L <sub>min</sub>	L <sub>max</sub>
1	13:15 TO 14:15 PM	54.58	-	-	-	53.69	55.47
2	14:15 TO 15:15 PM	57.50	-	-	-	56.18	58.82
3	15:15 TO 16:15 PM	59.41	-	-	-	58.46	60.36
4	16:15 TO 17:15 PM	55.78	-	-	-	54.65	56.92
5	17:15 TO 18:15 PM	60.33	-	-	-	59.38	61.29
6	18:15 TO 19:15 PM	58.57	-	-	-	57.43	59.71
7	19:15 TO 20:15 PM	55.11	-	-	-	53.86	56.37
8	20:15 TO 21:15 PM	56.45	-	-	-	55.27	57.63
<b>Average L equivalent dB(A)</b>		<b>57.21</b>	-	-	-	<b>56.11</b>	<b>58.32</b>

Sampler  
Suresh Kumar Saretha

Analysed /chemist  
Gyaneshwari Mahobiya

Lab Incharge  
Mr. Sanjay Rajpoot



## REGIONAL OFFICE

M.P. Pollution Control Board

In Front of Mullaji Petrol Pump, Parasia Road, Chhindwara

Phone – 07162-220311 E-mail – romppcbcw@gmail.com, ropcb-chhindwara@mp.gov.in, Web :- www.mppcb.nic.in



M/S ICEM ENGINEERING PVT.LTD,VILLAGE – AMBHORI TEH.-MULTAI,DISTT.BETUL M.P 460661 (500 METER AWAY FROM CLADING UNIT)							
Noise Level Meter				Date-26/04/2025			
Make		LT Lutron					
Modal		SL-4011					
Serial No.		C90698					
Calibration Result of noise Level Meter							
Calibration		94 dB at 1000 Hz		114 dB at 1000 Hz			
Sr.	Time Duration	Sound Parameters (dBA)					
No.		Leq	L <sub>10</sub>	L <sub>50</sub>	L <sub>60</sub>	L <sub>min</sub>	L <sub>max</sub>
1	01:45 TO 02:45 PM	44.46	-	-	-	43.67	45.26
2	02:45 TO 03:45 PM	46.93	-	-	-	45.52	48.35
3	03:45 TO 04:45 PM	48.20	-	-	-	46.85	49.56
4	04:45 TO 05:45 PM	49.95	-	-	-	48.29	51.62
5	05:45 TO 06:45 PM	52.78	-	-	-	51.73	53.83
6	06:45 TO 07:45 PM	51.31	-	-	-	50.16	52.47
7	07:45 TO 08:45 PM	49.16	-	-	-	47.40	50.92
8	08:45 TO 09:45 PM	45.97	-	-	-	44.80	47.14
<b>Average L equivalent dB(A)</b>		<b>48.59</b>	-	-	-	<b>47.30</b>	<b>49.89</b>

Sampler  
Suresh Kumar Saretha

Analysed /chemist  
Gyaneshwari Mahobiya

Lab Incharge  
Mr. Sanjay Rajpoot



# Consent Order

M.P. Pollution Control Board - Chhindwara  
RO Office M. P. Pollution control board  
Opposite Mulla ji Petrol pump, Parasia Road  
Chhindwara  
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal & Authorization (Haz.)

(A/W/H)  
31/10/2025

PCB ID: 109684

NO: /MPPCB/CHW  
Outward No:16789,26/10/2023  
To,

Consent No:AWH-116830

The Occupier,  
**M/s. Icem Engineering Company Pvt. Ltd., Betul,**  
567 394 395 396 390, Village - Ambhori, Tehsil Multai, Distt. Betul,  
TEHSIL MULTAI, City : Barkhed,  
Dist : Betul, Tal : Multai, SIDC : Not In SIDC, Latitude : 21.6758 Longitude : 78.3072

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016

**Ref:** Your Consent to Operate Application Receipt No. 1312695 Dt. 11/10/2023 and last communication received on Dated 06/10/2023.

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/10/2025 & authorisation up to 31/10/2025, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** 567 394 395 396 390, Village - Ambhori, Tehsil Multai, Distt. Betul TEHSIL MULTAI, Barkhed, Multai, Betul
- b. **The capital investment in lakhs:** Rs. 320.29
- c. **Product & Production Capacity:**

Product	Qty / year	Capacity in Words
Captive Power Generation By DG Sets	50.000 KLW/ 60 KVA	Fifty Kilo Watt / Sixty KVA
General Fabrication	15000.000 M.T.	Fifteen Thousand Metric Ton Per Year
Manufacturing of Cladder Powder Explosive (Mixture of Ammonium Nitrate + TNT + Salt)	180.000 M.T	One Hundred Eighty Metric Ton Per Year
Metal Cladding	15000.000 M.T.	Fifteen Thousand Metric Ton Per Year

- Note:-**
1. For any change in above industry shall obtain fresh consent from the board.
  2. This consent under the Water, Air Act and Authorization under Hazardous Waste Rule 2016 is granted to regularize the project without prejudice to the criminal proceeding pending against the project in the Court of Law and National Green Tribunal case (Case No 35/2023). This consent in no way is taken as measure of proof that project proponent has not violated any pollution control law at any time in the past. Hence whatsoever may the decision of Hon'ble Court shall be binding on the project proponent and this Board.
  3. Industry shall increase the height of stack of DG Set as per the norms of CPCB within 06 month period and inform to the Board.
  4. Industry shall maintain the noise level under the norms prescribed by the CPCB and MPPCB and increase the number of plantation in premises.
  5. Industry maintain the ZLD (Zero Liquid Discharge) policy at any cost.

The Validity of the consent is up to 31/10/2025 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**  
e Sign der Water Act  
der Air Act

Signature Not Verified  
Digitally Signed by :  
K.N.KATARE, E.E  
Date: 26/10/2023 05:54:17 PM

**KAILASH NARAYAN KATARE**  
Regional Officer

(Organization Notified from UIDAI Server)  
TPAY # N33Y512USA  
General conditions



# Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 46  
Rhopal  
Tele : 0755- 2466392, 4278342

## CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.050 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 1.500 KL/day

### 2. Trade Effluent Treatment:- (If any)

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

### 3. Sewage Treatment :- Adequate Septic tank & Soak Pit.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 23.000	WWG : 1.550	Water Source	Remark
1	Domestic Purpose	2.000	1.500	Bore well	
2	Floor / Utensils Washing	0.050	0.050	Bore well	Washing of Mixer, Containers etc.
3	Others .....	0.950	0.000	Bore well	For laying water cover over explosive layer.
4	Plantation / Horticulture	20.000	0.000	Bore well	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

### 9. Compilation of Monitoring-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

Consent No:AW-59396, Validity:31/10/2023, Outward No:17837,22/11/2018



## Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 16  
Bhopal  
Tele : 0755- 2466392, 4278342

### 10. Recording of Monitoring-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - (i) The date, exact place and time of sampling
  - (ii) The dates on which analysis were performed
  - (iii) Who performed the analysis?
  - (iv) The analytical techniques or methods used and
  - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### 11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### 12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### 13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### 14. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### 15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### 16. Prohibition of Bye - pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.



# Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 16  
Bhopal  
Tele : 0755- 2466392, 4278342

## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	Prescribed Standards
D.G. Sets	62 KVA	3	HSD	Acoustic Enclosure, Muffler	PM - 0.30 g / kw-hr NOx - 9.20 g / kw-hr HC - 1.30 g / kw-hr CO - 3.50 g / kw-hr
Metal Cladding Pit	-	-	-	Dust Suppressor, Green Belt, Water Sprinkler, 12m high soil dump all around the Metal Cladding Pit	PM10 - 100 microgram/m3 at periphery of factory premises

2. The applicant shall observe the following fuel pattern:

Name of Fuel	Quantity
H.S.D	5 Lt/Hr.

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m<sup>3</sup> (PM10 µg/m<sup>3</sup> 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m<sup>3</sup> (PM2.5 µg/m<sup>3</sup> 24 hrs. basis)
- Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80 µg/m<sup>3</sup>
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m<sup>3</sup>

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition.

### Additional Air condition:-

- The industry shall install appropriate air pollution control equipment/arrangement at all points of particulate matter emission during stone crushing operation and shall ensure that these are always kept running & in good working order all the time. In case of any failure it shall be immediately rectified or same alternative arrangement shall be made.
- Noise from D.G. Set shall be controlled by providing an acoustic enclosure & a proper exhaust muffler.
- The acoustic enclosure and exhaust muffler shall be designed for minimum 25 dB(A) Insertion Loss or for meeting the ambient noise standards, which ever is on the higher side.
- Installation of D.G. Set must be strictly in compliance with the recommendation of the D.G. Set manufacturer.

Consent No:AW-59396, Validity:31/10/2023, Outward No:17837,22/11/2018



## Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 16  
Bhopal  
Tele : 0755- 2466392, 4278342

- (5) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the D.G. Set manufacturer which will help to prevent noise levels of the D.G. Set from deteriorating with use.
- (6) The height of the vent connected to D.G. Set shall not be less than building height + 1.5 meters.
- (7) The maximum permissible sound pressure level for D.G. Sets shall be 75 dB(A) at 1 meter from the enclosure surface.
- (8) The D.G. Sets must affix a conformance label containing the required information recommended in Environment (Protection) Rules, 1986.
- (9) Industry shall make all possible arrangements for checking propagation of sound waves generated at the time of blasting.

### **GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

#### **Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc	As generated	Sale to authorized party/As Per CPCB. MoEF Guide lines/ Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent/authorization is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorize any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Trans boundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorization fee, if any shall be recoverable by the Board even at a later date.



## Consent Order

M.P. Pollution Control Board - Bhopal  
E - 5, Arera Colony  
Bhopal 16  
Bhopal  
Tele : 0755- 2466392, 4278342

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 days prior to the date of expiration of this consent/authorization.
8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
9. Industry shall obtain membership of Emergency Response Center of the Board if needed.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### Additional condition:-

- (1) This consent in no way be taken as a measure of proof that industry have not violated the provisions of this Act at any time in the past.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board

( Regional Officer )

e-Sign  
Digitally signed with Aadhaar

e-Signed On 22/11/2018 13:01:44  
(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # 3DYD6QSW14

  
PUSHPENDRA SINGH  
Regional Officer

Consent No: AW-59396, Validity: 31/10/2023, Outward No: 17837, 22/11/2018

---

**Status Report in OA 35-2023 RAJMAL GURJAR v STATE OF MADHYA PRADESH & Ors.**

---

**From :** Legal Cell <legalcell.pcb@mp.gov.in> Tue, Jul 01, 2025 12:30 PM  
**Subject :** Status Report in OA 35-2023 RAJMAL GURJAR v STATE OF MADHYA PRADESH & Ors.  1 attachment  
**To :** nluadvrohitsharma <nluadvrohitsharma@gmail.com>  
**Cc :** Regional Office M.P.P.C.B. Chhindwara <ropcb-chhindwara@mp.gov.in>, romppcbcwh@gmail.com, parul bhadoria04 <parul.bhadoria04@gmail.com>, harnengt <harnengt@gmail.com>, mpseiaa <mpseiaa@gmail.com>, nkp@icemgroup.com, dmbetul <dmbetul@nic.in>, cpcb bhopal <cpcb.bhopal@gmail.com>

Sir/Madam

Please find enclosed the Status Report in OA 35-2023 **RAJMAL GURJAR v STATE OF MADHYA PRADESH & Ors.** submitted in compliance of order dated 23/04/2025. This mail may be treated as proof of service.

Regards

**LEGAL CELL**  
**MP PCB**

---

 **Status Report in OA 35-2023.pdf**  
6 MB

---